

CENTRAL ADMINISTRATIVE TRIBUNAL,
JABALPUR BENCH
JABALPUR

Contempt Petition No. 33 of 2006 in
Original Application No. 794 of 1999

Jabalpur, this the 18th day of July, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman
Hon'ble Shri A.K. Gaur, Judicial Member

Bajnath Sahu,
S/o. Purshottam Sahu,
Age 35 years, R/o. Gandhi
Ward, Hata, Damoh-M.P.

Applicant

(By Advocate – None)

V E R S U S

Shri S.S. Paikraj,
The Principal,
Jawahar Navodaya Vidyalaya,
Hata, District-Damoh (MP).

Respondent

O R D E R (Oral)

By A.K. Gaur, Judicial Member –

Nobody has appeared in this case even on revised call. We have seen the pleas taken in the contempt petition and we find that the contempt petition is barred by limitation under Section 20 of the Contempt of Courts Act, 1971 and the same is liable to be dismissed as such. Accordingly, the same is dismissed.

(A.K. Gaur)
Judicial Member

(Dr. G.C. Srivastava)
Vice Chairman

“SA”

पृष्ठांकन करें और/वा., जबलपुर, दि.
परिणियि अच्छे हितः –

- (1) सचिव, उच्च न्यायालय बार एसोसिएशन, जबलपुर
- (2) आमदार श्री/श्रीमती/कु. वा. वाकारता
- (3) पर्याली श्री/श्रीमती/कु. वा. वाकारता
- (4) ग्रंथपाल, क्ल. प्र. अ., जबलपुर न्यायालय

Shri Chuldev Mishra

सूचना एवं आवश्यक कार्यकाली देने

20/7/2006

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